

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2403
ANSWERED ON:23.08.2013
INDECENT REPRESENTATION OF WOMEN
Agarwal Shri Jai Prakash

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the number of advertisements depicting women indecently has increased in the recent past;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the National Commission for Women has suggested to amend the Indecent Representation of Women (Prohibition) Act, 1986;
- (d) if so, the details thereof; and
- (e) the action taken or proposed to be taken by the Government so far to prevent the violation of the said Act?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): Instances of obscene and vulgar programmes/advertisement on private satellite TV channels are brought to the notice of the Government from time to time and action is taken against the channels on case to case basis.
- (c) to (e): The Indecent Representation of Women (Prohibition) Amendment Bill, 2012 containing certain amendments including broadening the scope of law to cover audio visual media and material in electronic form and strengthening penalty provisions has been introduced in Rajya Sabha and Rajya Sabha has referred the Bill to Parliamentary Standing Committee for consideration..